

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 5
(IB)-109(PB)/2020

IN THE MATTER OF:

Bharat Bhushan Malik

.... Applicant/petitioners

v.

Landmark Apartments Pvt. Ltd.

.... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 06.01.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant - Ms. Isha Bhalla, Adv.

ORDER

Learned counsel for the petitioner undertakes to comply with the provisions made in the Insolvency and Bankruptcy Code (Amendment) Ordinance, 2019 w.e.f. 28.12.2019.

List the matter on 23.01.2020.

—sd—

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

—sd—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)